

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-2321/97]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India, New Delhi, for the year 1993-94, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Sports Authority of India, New Delhi, for the year 1993-94.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT-2322/97]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India, New Delhi, for the year 1994-95, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Sports Authority of India, New Delhi, for the year 1994-95.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT-2323/97]

Central Motor Vehicles (Amendment) Rules Published under Motor Vehicles Act, 1988

THE MINISTER OF SURFACE TRANSPORT (SHRI T. G. VENKATRAMAN) I beg to lay on the Table :-

- (1) A copy of the Central Motor Vehicles (Amendment) Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 395 (E) in Gazette of India dated the 16th July, 1997, under sub-section (4) of section 212 of the Motor Vehicles Act, 1988.

[Placed in Library. See No. LT-2324/97]

Annual Report and Review by the Government of the working of the North Eastern Regional Institute of Science & Technology, Itanagar, for the year 1995-96, etc.

THE MINISTER OF STATE IN THE DEPARTMENT OF

EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : I beg to lay on the Table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 1995-96, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 1995-96.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-2325/97]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training (Eastern Region), Calcutta, for the year 1995-96, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Practical Training (Eastern Region), Calcutta, for the year 1995-96.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT-2326/97]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Tiruchirappalli, for the year 1995-96, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Tiruchirappalli, for the year 1995-96.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT-2327/97]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engi-

[Shri Muhi Ram Saikia]

neering College, Silchar, for the year 1995-96, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Silchar for the year 1995-96.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library. See No. LT-2328/97]

- (9) A copy of the following Notifications (Hindi and English versions) under section 33 of the National Council for Teacher Education Act, 1993 :-

- (i) The National Council for Teacher Education (manner of filling casual vacancies among members of Regional Committee) Regulation 1996 published in Notification No. F-28-2/96-NCTE in Gazette of India dated the 5th April, 1997.

- (ii) The National Council for Teacher Education (Guidelines for B.Ed. through Correspondence for regular serving teachers) Amendments Regulations, 1997 published in Notification No. F-28-3/96-NCTE in Gazette of India dated the 10th May, 1997.

- (iii) The National Council for Teacher Education (determination of Conditions for recognition of institutions offering or intending to offer through correspondence education or distance education including open distance education, or any mode other than face to face instruction for any course leading to B.Ed. degree or its equivalent and permission to start any new course or training) Regulations, 1996 published in Notification No. F-28-9/96-NCTE in Gazette of India dated the 5th April, 1997.

[Placed in Library. See No. LT-2329/97]

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Visva-Bharati, Shantiniketan, for the year 1995-96.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visva-Bharati, Shantiniketan, for the year 1995-96.

- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

[Placed in Library. See No. LT-2330/97]

12.03 hrs.

NARCOTIC DRUGS AND PSYCHOTROPIC SUBSTANCES AMENDMENT BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ) : On behalf of Shri P. Chidambaram, I beg to move for leave to introduce a Bill further to amend the Narcotic Drugs and Psychotropic Substances Act, 1985.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Narcotic Drugs and Psychotropic Substances Act, 1985."

The motion was adopted.

SHRI SATPAL MAHARAJ : I introduce the Bill.

[Translation]

KUMARI UMA BHARATI (Khajuraho) : Mr. Speaker, Sir, I would like to express my views by referring to an old issue. Last month I had raise an issue in the House. Derogatory language was used in reply to that which was later expunged from the record. My request is that for some times, at least since my presence in the Parliament, I don't know the situation prevailing prior to that, but for the last seven-eight years some people have been elected to the Parliament who speak in an idiom, which should be avoided even in our normal talks outside.

Mr. Speaker Sir, as far as you can do, you expunge that from the record, but I specially request you, whether it is being recorded or not in the House, there should be provision for punishment or not for using derogatory or indecent language against anyone ? I believe that to expunge such remarks from the record is not enough because it encourages impertinence and the Member on whom such remarks have been passed himself found exasperated and it is also not true that one is not able enough to settle to scores himself. I have the capacity to settle scores inside the House and out side as well, but You are our patron here. Therefore, I request you whether

* Published in the Gazette of India, Extraordinary, Part-II, Section 2, dated 11.8.1997.